

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

Original Application No. 437 of 2019

In the matter of

Lakhwinder Singh

V/s

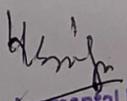
State of Punjab

Interim Factual / Action Taken Report on behalf of Joint Committee constituted by Hon'ble Tribunal in compliance of order dated 24.7.2019.

RESPECTFULLY SHOWETH

1. That the Hon'ble National Green Tribunal was pleased to pass an order dated 24.7.2019 in the above mentioned case, whereby the Punjab Pollution Control Board was directed to look into the matter and take appropriate action in accordance with Law and a furnish a report to the Hon'ble Tribunal. The relevant extract of the order dated 24.7.2019 is reproduced below for kind perusal and reference:

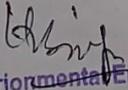
"Allegation in this letter, which has been treated as an application, is that illegal injecting of effluents by way of a borewell into the land is being done by M/s


Environmental Engineer,
Pb. Pollution Control Board,
Regional Officer, SANGRUR

K.R.B.L Ltd., Bhasaur, Tehsil Dhuri, District Sangrur, Punjab which is adversely affecting the environment.

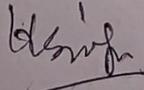
Let the Punjab State Pollution Control Board (PPCB) look into the matter and take appropriate action in accordance with law and furnish a factual and action taken report to this Tribunal within one month from the date of receipt of copy of this order by e-mail at [judicial-ngt@gov.in.](mailto:judicial-ngt@gov.in)"

2. That it is pertinent to mention here that the applicant in the above mentioned case namely Sh. Lakhwinder Singh is filing regular complaints against the industrial unit M/s K.R.B.L Ltd., Bhasaur, Tehsil Dhuri, District Sangrur from time to time with different authorities.
3. That the applicant Sh. Lakhwinder Singh has also filed a similar complaint bearing no. 669/18/2019 against M/s K.R.B.L Ltd., Bhasaur, Tehsil Dhuri, District Sangrur before the Hon'ble Punjab State Human Rights Commission at Chandigarh, mentioning therein that the industry is putting down dirty water of the factory by digging borewell into the land, resulting in deterioration in the drinking water, which is harmful and unsafe for human and animal health.
4. That in the background the complaints made by the applicant Sh. Lakhwinder Singh, the premises of the industrial unit M/s K.R.B.L Ltd., Bhasaur, Tehsil Dhuri, District Sangrur were visited and inspected by the officer of the Board from time to time and a team of officers of the Board headed by the Chairman of the Board had


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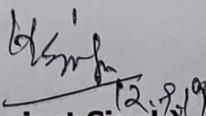
visited the industrial unit on 7.2.2019. During the said visit on 7.2.2019 the Chairman of the Board had also taken a meeting with the complainant and the residents of village Babbanpur. In meeting, the complainants and the residents of village Babbanpur alleged that the ground water quality of the area has been affected due to discharge of industrial wastewater into bore-wells, causing cancerous disease and death of residents of village Babbanpur. However, during visit, they failed to point out any borehole in the vicinity.

5. That during the said visit on 7.2.2019 trade effluent samples were collected from inlet as well as outlet of the ETP of the industrial unit. Apart from the said samples, 08 number groundwater samples were also collected from irrigation tube-wells installed in villages Babbanpur and Bhasaur of Tehsil Dhuri, District Sangrur and the samples were sent to State Laboratory namely Punjab Bio-technology Incubator at Mohali for analysis.
6. That as per analysis reports received from the Punjab Bio-Technology Incubator, Mohali, traces of BOD, COD, TSS, Iron, Chloride, Ammonical Nitrogen, Boron etc. were found in the ground water samples collected from inside as well as around the industry.
7. That the Chairman of the Board had called a meeting with M/s KRBL Ltd., to discuss & identify the cause of traces of the aforesaid parameters in the ground water samples collected from inside as well as around the industry. During meeting, the representative of the industry informed that they are in touch with Punjab Agriculture University to identify the cause of the traces of different parameters in the ground water. During the meeting, it was decided to engage the


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services of some expert body/ institute of repute to conduct a detailed study so as to assess the problem and to identify the cause of contamination in the ground water. Further action will be decided based on the outcome of the study report.

8. That thereafter, the site under reference was visited by the team of officers of the Board alongwith Dr. D.K. Benbi, National Prof., Department of Soil Science, Punjab Agriculture University, Ludhiana on 17.05.2019 to carry out preliminary survey. During visit, ground water samples were collected by the visiting team for analysis of different parameters to adjudge the cause of problem and to decide further line of action to carry out detailed study at the site under complaint.
9. That it is pertinent to mention here that the complainant has also filed compliant before the Executive Committee constituted by the Hon'ble NGT in O.A. No. 138 &139 of 2016 and the report has already been sent to the Chairman of the Executive Committee vide Board's letter no. 2241 dated 22/05/2019.
10. That the report of Dr. D.K. Benbi, National Prof., Department of Soil Science, Punjab Agriculture University, Ludhiana is awaited and further course of action will be decided after the receipt of the said report.
11. That the present Status / Action Taken Report is hereby submitted for kind perusal, consideration and appropriate orders of the Hon'ble Tribunal.


(Harjeet Singh)

**Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Sangrur**